

B. S. Murthy): On behalf of Shri S. K. Dey, I beg to lay on the Table a copy of each of Notifications Nos. G.S.R. 863, 864 and 865, dated the 25th July, 1959 issued under the Agricultural Produce (Development and Warehousing) Corporations Act, 1956. [Placed in Library, See No LT-1539/50.]

#### MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th August, 1959, has passed the enclosed motion referring the Prevention of Cruelty to Animals Bill, 1959, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to be said Joint Committee may be communicated to this House

#### MOTION

"That the Bill to prevent the infliction of unnecessary pain or suffering on animals and for that purpose to amend the law relating to the prevention of cruelty to animals be referred to a Joint Committee of the Houses consisting of 45 Members; 15 Members from this House, namely:—

- 1 Shrimati Lakshmi N Menon,
- 2 Shri Jai Narain Vyas,
- 3 Dr. M. D. D. Gilder
- 4 Shri K. Madhava Menon,
5. Shrimati Chandravati Lakhanpal,
- 6 Shri N. B. Malkani,
7. Shri Amolakh Chand,
8. Shri Tujamul Husain,

- 9 Shri Onkar Nath,
10. Shri V. C. Kesava Rao,
- 11 Dr. H. N. Kunzru,
- 12 Shri Lalji Pendse,
13. Shri Dahyabhai V. Patel,
- 14 Shri Niranjan Singh,
- 15 Shrimati Rukmin Devi Arundale

and 30 Members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee.

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make,

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of Members to be appointed by the Lok Sabha to the Joint Committee; and

that the Committee shall make a report to this House by the first day of the next session."

#### DEMANDS FOR SUPPLEMENTARY GRANTS FOR 1959-60

The Minister of Finance (Shri Morarji Desai): I beg to present a Statement showing Supplementary Demands in respect of the Budget (General) for 1959-60

12.05 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE ACCUMULATION OF TOBACCO STOCKS IN ANDHRA PRADESH

Shri Vajpayee (Balrampur): Under Rule 197, I beg to call the attention of the Minister of Commerce and